

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
GOVERNMENT OF INDIA**

Phone No.24608711
Fax No.24601505

Úpbhokta Nyay Bhawan
'F'Block, GPO Complex, INA
NEW DELHI – 110 023

No.Listing/NCDRC/2019-20

17th February, 2020

OFFICE ORDER

At present, the Ld. Counsel/Appellant/Petitioner is required to file a prescribed 'Certificate', while filing the First Appeal/Revision Petition, certifying therein that he/she has filed certified/attested true copies of the:-

- i) The order passed by the State Commission/by the fora below;
- ii) All pleadings in the complaint and the evidence filed by both the parties, oral and documentary.

All are hereby informed that now onwards the Ld. Counsel/Appellant/Petitioner is not required to file such 'Certificate' along with the First Appeal/Revision Petition. However, they are now required to file an '**Affidavit**', as per the attached format, at the time of filing the First Appeal/Revision Petition.

This issues with the approval of the Hon'ble President, National Consumer Disputes Redressal Commission.


(S. Hanumantha Rao)
Joint Registrar

Copy to:-

- i) Sr. PPS to Hon'ble President, National Commission
- ii) PS to Hon'ble Members, National Commission
- iii) Assistant Registrar, National Commission
- iv) Section Officer/Court Master (S & N/S), National Commission
- v) Section Officer (Computer) with a request to upload the Office Order on our website.
- vi) Notice Board


(S. Hanumantha Rao)
Joint Registrar

AFFIDAVIT
(REVISION PETITION)

I _____ S/O, D/O, W/O _____ aged _____ r/o _____ do hereby solemnly affirm and declare as under:-

- (1) That I have filed this Revision Petition against the order dated passed by the State Commission,
- (2) That I have filed copies of the impugned order and the order of the District Forum as well as the copies of all the pleadings, affidavits and documents, which the parties had filed before the District Forum.
- * (3) That I have also filed copies of the oral evidence recorded by the District Forum.

OR

No oral evidence was led by any party, before the District Forum.

* Strike off whichever is not applicable.

DEPONENT

Verification

I _____ the deponent abovementioned do hereby verify that the contents of my affidavit are true and correct to my knowledge, nothing contained therein is false and nothing has been concealed therein.

DEPONENT

Affidavit
(FIRST APPEAL)

I _____ S/O, D/O, W/O _____ aged _____ r/o _____ do hereby solemnly affirm and declare as under:-

- (1) That I have filed this Appeal against the order dated passed by the State Commission,

- (1) That I have filed copy of the impugned order as well as the copies of all the pleadings, affidavits and documents, which the parties had filed before the State Commission.

- * (3) That I have also filed copies of the oral evidence recorded by the State Commission.

OR

No oral evidence was led by any party, before the State Commission.

* Strike off whichever is not applicable.

DEPONENT

Verification

I _____ the deponent abovementioned do hereby verify that the contents of my affidavit are true and correct to my knowledge, nothing contained therein is false and nothing has been concealed therein.

DEPONENT